

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

No.HCM/III/16/2014/

Dated February 3, 2014

STANDING ORDER NO.3 OF 2014

In supersession of the earlier orders passed, Hon'ble Mr. Justice T Nandakumar Singh, is nominated to hear cases pertaining to Company matters and Hon'ble Mr. Justice S.R. Sen, is nominated to hear matters pertaining to Election petitions, until further orders passed in this regard.

Applications u/s 11 of the Arbitration & Conciliation Act, 1996, for appointment of Arbitrator shall be listed before the Chief Justice.

CHIEF JUSTICE